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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

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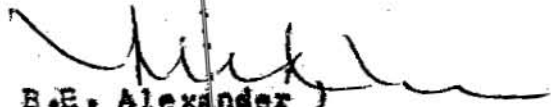
New Delhi, the 27<sup>th</sup> January, 1987.

NOTIFICATION  
INCOME-TAX

No. 7109 (F.No.398/27/86-IT(B) : In pursuance of sub-clause(iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises the persons mentioned below column 2, being the Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officer(s) under the said Act in place of the Tax Recovery Officers mentioned below in column 3 in supersession of the Notification(s) mentioned below in column 4 :-

Sl. No.	Name of the persons to be authorised to exercise powers of Tax Recovery Officer(s)	Name of Tax Recovery Officer(s) in place of whom the persons mentioned in column 2 to be authorised.	Old Notification No. and date to be superseded.
1.	2.	3.	4.
1.	S/Shri R.C. Prasad	S/Shri K.L. Jain	5007 dated 14.12.82 (F.No.398/32/82-IT(B))
2.	S/Shri S.C. Saxena	S/Shri S.B. Chaturvedi	5013 dated 14.12.82. (F.No.398/32/82-IT(B))

2. This Notification shall come into force with immediate effect and in so far as persons mentioned in column 2 from the date(s) they take over charge(s) as Tax Recovery Officers.

  
( B.E. Alexander )

Under Secretary to the Government of India

To

The Manager,  
Government of India Press,  
Mayapuri, New Delhi.

Copy forwarded to:-

1. All Directors of Inspection including D.O.M.S. (I.T.),  
Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi
2. The Director, IRS(DT) Staff College, Nagpur.

3. The Comptroller & Auditor General of India, New Delhi.
4. The Accountant General, Government of Rajasthan, Jaipur.
5. The Chief Secretary, Government of Rajasthan, Jaipur.
6. The Joint Secretary & Legal Adviser, Ministry of Law, Shastri Bhavan, New Delhi.
7. The Commissioner of Income-tax, Jaipur.
8. IAC, Inspection Division (CBDT), Mayur Bhavan, New Delhi.
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( B.E. Alexander )

Under Secretary to the Government of India

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